

1	2	3
8.	Gujarat	5.25
9.	Haryana	2.24
10.	Himachal Pradesh	0.92
11.	Jammu & Kashmir	8.19
12.	Karnataka	4.57
13.	Kerala	0.15
14.	Madhya Pradesh	1.61
15.	Maharashtra	5.14
16.	Manipur	4.25
17.	Meghalaya	1.10
18.	Mizoram	0.08
19.	Nagaland	1.38
20.	Orissa	1.19
21.	Punjab	0.97
22.	Pondicherry	0.02
23.	Rajasthan	5.73
24.	Sikkim	0.15
25.	Tamil Nadu	1.39
26.	Tripura	2.78
27.	Uttar Pradesh	15.57
28.	West Bengal	6.20
Total		76.50

Violation of Rules by Banks

3491. SHRI JANG BAHADUR SINGH PATEL : Will the Minister of FINANCE be pleased to state :

(a) whether it is mandatory for the private and public sector banks to maintain certain amount of Cash Reserve Ratio (CRR) and Statutory Liquidity Ratio (SLR) with the Reserve Bank of India;

(b) if so, the details of the banks which have violated these mandatory clauses during the last three years, year-wise and bank-wise; and

(c) the action taken by RBI against such banks?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) Yes, Sir.

(b) and (c) The details of defaults in maintenance of Cash Reserve Ratio (CRR) by scheduled commercial banks, bank group-wise and recovery of penal interest from them during the period April 1995 to March 1998, as furnished by Reserve Bank of India (RBI) are given below :

Type of the banks	No. of banks defaulted during			Action taken by RBI
	1995-96	1996-97	1997-98	
Public Sector Banks	-	-	-	-
Private Sector Banks	-	2	2	Penal interest for the period of default in terms of RBI Act, 1934 has been recovered/being recovered.
Foreign Banks	2	5	1	

Details of defaults in the maintenance of Statutory Liquidity Ratio (SLR) and recovery of penal interest during the period April 1995 to March 1998 are as given below :

Public Sector Banks	-	-	-	-
Private Sector Banks	4	-	1	Penal interest for the period of defaults in terms of Banking Regulation Act, 1949 has been recovered.
Foreign Banks	5	5	4	

[Translation]

FDI in Infrastructure Sector

3492. SHRI BIKRAM KESHARI DEO :
SHRI RAMPAL SINGH :
SHRI ANAND RATNA MAURYA :

Will the Minister of INDUSTRY be pleased to state :

(a) whether the Government propose to evolve any Transparent Policy for inviting Foreign Direct Investment (FDI) in infrastructure sector;

(b) if so, the details thereof; and

(c) the time by which the final decision is likely to be taken in this regard?

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKHT) : (a) to (c) A comprehensive set of guidelines for the consideration of FDI proposals by the FIPB is already in place, which provides for a time-bound, transparent and non-discriminatory mechanism for their disposal. The present guidelines provide for a liberalized regime for